



2025:DHC:3194



\$~77

* **IN THE HIGH COURT OF DELHI AT NEW DELHI***Date of Decision: 29.04.2025*+ **C.R.P. 99/2022**

M/S RUCHIR SALES

.....Petitioner

Through: Mr. Manjul Mayank Shukla,
Advocate

versus

M/S ANIL PACKAGING INDUSTRIES
AND ORS

.....Respondents

Through:

CORAM:**HON'BLE MS. JUSTICE TARA VITASTA GANJU****TARA VITASTA GANJU, J.: (Oral)**

1. The present Petition has been filed on behalf of the Petitioner under Section 115 of the Code of Civil Procedure, 1908 [hereinafter referred to as "CPC"] seeking to challenge an order dated 31.03.2022 passed by the learned Additional District Judge (Central), Tis Hazari Courts, Delhi [hereinafter referred to as "Impugned Order"]. By the Impugned Order, an Application filed by Petitioner for impleadment of Respondent No.2 was dismissed by the learned Trial Court.

2. Learned Counsel for the Petitioner fairly concedes that, after the hearing on the last date, a revision petition will not be maintainable before this Court in view of the proviso to Section 115 of the CPC and he is required to take an alternate remedy.



2025:DHC:3194



3. Learned Counsel for the Petitioner seeks and is granted permission to withdraw the present Petition with liberty to take appropriate steps in accordance with law.
4. The Petition is dismissed as withdrawn. The liberty as sought for is granted.
5. It is clarified that the Court has not examined the matter on merits. All rights and contentions of the parties are left open.
6. The parties shall act based on the digitally signed copy of the order.

TARA VITASTA GANJU, J

APRIL 29, 2025/ ha

[Click here to check corrigendum, if any](#)